

## FORM A

Annexure B

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [ DECOLIGHT CERAMICS LIMITED ]		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Decolight Ceramics Limited
2.	Date of incorporation of corporate debtor	07.12.2000
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L26914GJ2000PLC037494
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
6.	Insolvency commencement date in respect of corporate debtor	12.01.2026
7.	Estimated date of closure of insolvency resolution process	11.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikash Gautamchand Jain Insolvency Professional Reg No.: IBBI/IPA-001/IP-P00354/2017-18/10612
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006 Gujarat, India ca.vikasjain2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	VCAN Resolve IPE LLP 204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006 Gujarat, India cirp.decolight@gmail.com
11.	Last date for submission of claims	26.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Decolight Ceramics Limited on 12.01.2026

The creditors of **Decolight Ceramics Limited**, are hereby called upon to submit their claims with proof on or before 26.01.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Name of IRP : Vikash Gautamchand Jain**  
  
 Insolvency Professional  
 IBBI Reg. No.: IBBI/IPA-001/IP-P00354/2017-18/10612  
 AFA Validity: 30.06.2027

**Date: 15.01.2026**  
**Place: Ahmedabad**

## PUBLIC NOTICE

## BAAHU PANELS PRIVATE LIMITED

New Survey No. 17/1, 166/A, 166/B/1, 166/B/2, 166/B/3, 166/B/4, 167/A/1, 167/A/2, 167/A/3, 167/A/4, 167/B, 168/B/1, 168/B/2, 169/A/3, 169/B/1, 169/B/2, 169/B/3, Vill.: Sherpura, Savli - Halol Road, Ta.: Savli, Dist.: Vadodara, Gujarat

## ENVIRONMENTAL CLEARANCE

This is to inform public at large that the Ministry of Environment, Forest and Climate Change, New Delhi has accorded the Environmental Clearance to our Proposed manufacturing plant of "Synthetic Organic Chemicals" captive resin plant (Melamine Urea, Formaldehyde Resin & Urea Formaldehyde Resin) is located at New Survey No. 17/1, 166/A, 166/B/1, 166/B/2, 166/B/3, 166/B/4, 167/A/1, 167/A/2, 167/A/3, 167/A/4, 167/B, 168/B/1, 168/B/2, 169/A/3, 169/B/1, 169/B/2, 169/B/3, Vill.: Sherpura, Savli Halol Road, Ta.: Savli, Dist.: Vadodara, Gujarat. vide EC ID No. EC23A0202GJ5450479N, File No. IA-J-1101/187/2022-IA-II(I) dated: 09.09.2024. Copy of the Environmental Clearance letter is available with MOEFCC committee and also can be seen on the website of PARIVESH Portal.

**REGIONAL OFFICE:**  
1st Floor, City Telephone Exchange,  
BSNL Bhavan, Nr. Kuber Bhavan,  
Jail Road, Baroda-390 001

**E-AUCTION SALE NOTICE**  
"APPENDIX- IV-A"  
(See Proviso to rule 8(6))

## SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES ON 31.01.2026

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor, the Physical Possession of which have been taken by the authorized officer of Central Bank of India, (Secured creditors), will be sold on "As is where is", "As is what is" and "whatever is there is" basis on 31.01.2026 for recovery of dues to the secured creditors from Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit is displayed against the details of respective properties.

## DESCRIPTION OF IMMOVABLE PROPERTIES

Sr. No.	Name of Branch & contact of BM/ Authorized Officer	Name of Borrowers/ Owners and Guarantor/s	Description of immovable properties	Demand Notice Date & Due Amount	Reserve Price
1	B/O NASWADI Branch Head- Mr. Pradeep Malviya Mo-8980015782	Borrower- Mrs. Jyotsanaben Rakeshbhai Tadv Co-Borrower- Mr. Rakesh Shankar Tadv	All that part and parcel of the property consisting as per sale deed No 135 dated 20/03/2018 R.S. No 135 SARKAR RESIDENCY Plot no A-85, Plot measuring 44.65 Sq meter Total Admeasuring 81.83 Sq meter Situated at Naswadi Taluka Naswadi Dist. Chota udepur. Bounded By: North: Plot No A-92, South: Society Road, East: Plot No A-86 to A-88, West: Plot No A-84.	13/05/2021 Rs. 9,15,570.00 + interest & other charge thereon.	Reserve Price Rs. 8,01,000/- EMD Rs. 80,100/- Bid Increase Amount Rs. 10,000/-
2	Authorized Officer- Mr. Jay Prakash Mo-909928866	Borrower- Mr. Vijaybhai Amrutbhai Luhar	All that part and parcel of the property consisting as per sale deed no 311 dated 25/11/2016 R.S. No 104/A/2/P2, Khata No 86, GOVIND PARK TENTAMENT PLOT NO B-01, Admeasuring: 22'40"=880 Sq ft. Situated Plot admeasuring 81.74 Sq. Meter Divided road Admeasuring: 57.70 Sq Mtr Total Admeasuring: 139.44 Sq. Mtr At Nannapura Taluka Naswadi Distt Chotaudepur. Bounded By: North: Plot No B-2, South: Open Agriculture Land, East: Society Road, West: Plot No A/01/1 and A/01.	25/06/2021 Rs. 14,51,361.25 + interest & other charge thereon.	Reserve Price Rs. 11,95,000/- EMD Rs. 1,19,500/- Bid Increase Amount Rs. 10,000/-
3	B/o Race Course Branch Head/ Authorized Officer -Sunil Jain Mob: 9099913664	Borrower- Mr. Kaulin Mahendrakumar Shah & Co-Borrower- Mrs. Seema Kaulin Shah	In Registration District Anand and Sub District Ankav Moje Asodar Ta. Ankav, Dist. Anand R.S.No. 142/2 Block No. 195, He.Are.Sq.Mtr. 0-63-74, Akar Rs. 8-75 non-agricultural land wherein constructed scheme known as "Sai Residency" whereof Duplex No.32,33 duplex admeasuring 1472 sq.ft. having proportionate share of road and common plot admeasuring 1070.40 sq.ft. total duplex admeasuring 2542.40 sq.ft. having construction admeasuring 2300.00 sq.ft. therein or thereabout in the State of Gujarat with buildings and fixed structures etc constructed/erected/installed thereon to be constructed/erected/installed thereon and bounded as: Towards the East: Society Road, Towards the West: Duplex No. 26.27, Towards the North: Duplex No. 31, Towards the South: Duplex No. 34.	11/08/2021 Rs. 42,67,792.32 + interest & other charge thereon.	Reserve Price Rs. 25,10,000/- EMD Rs. 2,51,000/- Bid Increase Amount Rs. 10,000/-
4	Borrower- Mr. Bharat Chimanlal Panchal Co-Borrower- Anjana Bharat Panchal	In Registration District Anand and Sub District Ankav Moje Asodar Ta. Ankav, Dist. Anand R.S.No. 142/2 Block No. 195, He. Are. Sq. Mtr. 0-63. 74, Akar Rs.8-75 non-agricultural land wherein constructed scheme known as "Sai Residency" whereof Duplex No.26 duplex admeasuring 736 sq.ft. having proportionate share of road and common plot admeasuring 535.20 sq.ft. total duplex admeasuring 1271.20 sq.ft. having construction admeasuring 1150.00 sq.ft. therein or thereabout in the State of Gujarat with buildings and fixed structures etc., constructed/erected/installed thereon to be constructed/erected/installed thereon and bounded as under: Towards the East: Duplex No. 33, Towards the West: Society Road, Towards the North: Duplex No. 27, Towards the South: Duplex No. 25.	11/01/2022 Rs. 24,96,348/- + interest & other charge thereon.	Reserve Price Rs. 12,91,000/- EMD Rs. 1,29,100/- Bid Increase Amount Rs. 10,000/-	
5	B/O-Kevdabaug Branch Head- Mr. Gaurav Jaiswal Mo- 8980015777 Authorized Officer- Dheeraj Bisht Mo- 8980015783	Borrower- Mr. Hitesh Arvind bhai Patel	In the registration dist. and sub dist. Anand a property bearing Plot No 17, Sai Residency, Kusumba Road, Asodar Chokdi, Near Kodiar Mandir, Asodar Ta. Ankav, Dist. Anand, situated up on land bearing revenue survey No 142/2 Block No 195 of Village Asodar, Taluka and Dist Anand bounded on or towards: Towards the East: Society Road, Towards the West: Agri Land S No 194, Towards the North: Plot No 16, Towards the South: Plot No 18.	29/09/2017 Rs. 14,62,973.00 + interest & other charge thereon.	Reserve Price Rs. 7,09,000/- EMD Rs. 70,900/- Bid Increase Amount Rs. 10,000/-
6	B/O-Khanpur Branch Head- Mrs. Kanak Priyam Mo- 8980011277 Authorized Officer Mr. Virendra Kumar Mo- 9799865295	Borrower- Mr. Bhupendra Babubhai Prajapati	13 Sai Residency, Asodar Chowkdi, Ta Ankav, Distt: Anand, RS No 142/2 Block No 195, Admeasuring Area 993 Sq Ft And Common Area Of 535.20 Sq Feet. Which Is Bounded as: East: Plot No 12, West: Road, North: Common Plot, South: Plot No 14.	13/06/2019 Rs. 12,71,075.00 + interest & other charge thereon.	Reserve Price Rs. 13,50,000/- EMD Rs. 1,35,000/- Bid Increase Amount Rs. 10,000/-
7	B/O Manjalpur Branch Head- Mr. Rohan Pradhan Mo- 7574820484 Authorized Officer- Mr. Praneesh Kumar Mo- 8980015780	Borrower- Mr. Chetan Hasamukh Bhai Rajput	In Registration District Vadodara and sub-District Vadodara Vadi, Maru Faliya area city Survey Vibhag -A, Tika No. 7/5, City Survey No. 48, admeasuring 870 Sq. var ie 727.43.31 sq. mtr out of that Public Engineering Corporation Rented and Possessed 226.30 sq. mtrs. Constructed property and remaining property wherein as per Vadodara Municipal Corporation construction permission No. 134/97-98 dt. 25/03/1998 "Vallabh Residency cum Plaza" Scheme wherein third floor flat no. 306 admeasuring 41 sq mtrs construction or thereabout state of Gujrat with building and fixed structure etc constructed/erected/installed there on and bounded as: North Road, South -Lobby and Flat no. 304, East -Flat no. 305, West -Flat no. 307	01/08/2023 Rs. 10,42,580.95 + interest & other charge thereon.	Reserve Price Rs. 7,33,000/- EMD Rs. 73,300/- Bid Increase Amount Rs. 10,000/-
8	B/O-OLD PADRA ROAD Branch Head- Mr. SANJAY KUMAR Mo- 8238076696 Authorized Officer- VIRENDRA KUMAR Mo- 9799865295	Borrower- Mr. Satendra Kumar and Mrs. Mithalesh Satendra Kumar	Vibhag B, Tika No 16/2, CS No 120, Flat No 502 (5th Floor), "Shiv Sai Residency", Mangaldas Mohalla, B/h Shreyas School, Near Polo Ground, Bagikhana Road, Vadodara. East: Adjoining Property, West: Stair and Lift, North: Property Of Mr Bhagat, South: Flat No 503.	27/10/2021 Rs. 11,89,350.00 + interest & other charge thereon.	Reserve Price Rs. 10,40,000/- EMD Rs. 1,04,000/- Bid Increase Amount Rs. 10,000/-

E-Auction Date 31-01-2026, Time 12.00 Noon to 6.00 PM with Auto Extension of 10 Minutes  
-The Auction will be conducted through the bank's Approved service provider "URL: <https://baanknet.com>"  
1) Property Inspection Date & Timing: 27/01/2026 between 10.00 am to 3.00 pm  
2) Bidder will register on website and Upload KYC documents and after verification of KYC Documents by the Service provider, EMD to be deposited in Global EMD wallet through NEFT/RTGS/TRANSFER (after generation of Challan). The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, may contact to <https://baanknet.com> Helpdesk Number 8291220220 or go to Help section (User Manual).  
The Auction Sale is conducted on "As is where is, As is what is and whatever there is" Basis. Bank is not aware of any pending charges, taxes, etc. Purchasers are bound to verify the same and, if any, have to bear the same.

## Statutory 15 days sale notice under Rule 8(6) of SARFAESI Act 2002

Borrower/Guarantors/Mortgagor are hereby Notified for sale of immovable/movable secured asset towards realization of outstanding dues of Secured Creditor.

Date: 16.01.2026  
Place: Vadodara  
Authorized Officer, Regional Office,  
Central Bank of India, VADODARA.



CIN : L17111TN1946PLC003270

Regd. Office: Sulakarai, Virudhunagar, Tamil Nadu - 626003

Website: www.vtmill.com | Email: complianceofficer@vtmill.com | Tel: +91 452 2482595

## OUTCOME OF BOARD MEETING

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the outcome of the meeting of the Board of Directors of the Company held on **Wednesday, 14 January 2026** at 10.00 A.M., through Video Conference, is hereby informed as under:

The Board has considered and approved :

- The proposal for listing of the Company's equity shares on the National Stock Exchange of India Limited (NSE) and
- The engagement of CS Amogh Diwan and CS Rohan Shinde, Practicing Company Secretaries, as consultants to assist the Company in documentation, compliance review, certifications and liaison with NSE, SEBI and other regulatory authorities in connection with the proposed listing, as specified in the Notice of the Board Meeting.

The above information is also available on the website of BSE Limited and on the website of the Company.

Date: 14.01.2026

Place: Sulakarai,

Virudhunagar.

For VTM Limited

Sd/- K Preyatharshine

Company Secretary

**SBI STATE BANK OF INDIA - HOME LOAN CENTRE - SAYAJIBAUG - VADODARA**  
1st Floor, Rajshree Centre, B/h. Paradise Complex,  
Near Kalaghoda Circle, Sayajigunj, Vadodara - 390 020. Email: sbi.64166@sbi.co.in

## Appendix-4 [Rule-8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of STATE BANK OF INDIA, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice to the following borrowers calling upon them to repay the amount mentioned in the notice as mentioned below within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical/Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned here under. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount mentioned here under and further interest and other charges thereon. The borrower attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower's/ Guarantor's Name	Demand Notice Date & Amount (Rs.)	Description of the Property	Possession Date
1	Shri Kalpeshbhai Ishwarbhai Patel	Dt: 04.10.2025 & Rs. 10,15,608.00 as on 10.10.2025	An immovable property being House No 1/17/2, at Sakariya Village, TA Waghodia, District Vadodara with total area of plot is 896.00 sq.ft., Akarani Patrak serial no: 24 Mouje Sakariya village, Ta- Waghodia, District Vadodara, which is bounded as : East: Road and House of Ashokbhai, North: House of Jagdishbhai, West: Property of Rajendrabhai, South: Road and House of Bharatbhai	09.01.2026 Symbolic
2	Shri Narendrakumar Harmanbhai Parmar	Dt: 01.11.2025 & Rs. 33,91,486.00 as on 29.06.2025	An immovable property bearing House No. B/60 of "Dipdarhan Society Vibhag-2", having plot area adm. 73.11 sqm. And undivided common road 7 common plot area adm. 33.63 sqm. & built up area of GF 426 sq.ft. + FF 626 sq.ft. + SF (Part) 322 sq.ft. Total adm. 1374 sq.ft. (127.70 sqm.) of being situated in land bearing R.S. No. 46 palik C.S. No. 788 of mouje village Alladara ta. Dist Vadodara and Bounded as: East: Property of lagu R.S. no., North: Lagu Plot no. E/61 & E/62, West: Lagu plot no. B/59, South: Lagu 7.50 mtr road	09.01.2026 Symbolic
3	Ms Kadam Pradnya	Dt: 29.10.2025 & Rs. 27,54,983.00 as on 28.10.2025	An immovable property bearing House No B1-243 in Project Name "Golden Valley" plot area 50.98 Sq Mtrs undivided land, road and common plot etc admeasuring area 30.09 Sq Mtrs total admeasuring area 81.07 Sq Mtrs, Total construction admeasuring area 71.30 Sq Mtrs. Situated at Mouje Village Umerva bearing block/Survey no 402,403,404,405 (D.S.O record old survey no 156/42A, 42/B and 156/43/A, 156/43/B, total admeasuring area 5-29-72 Sq Mtrs Sub District Waghodia District Vadodara, registered at District Vadodara, Sub District Waghodia, which is bounded as: East: Internal Road, North: Block no B1-244, West: Block no B1-200, South: Block no B1-242	09.01.2026 Symbolic

Date: 16.01.2026

Place : Vadodara

Sd/- Authorized Officer

State Bank of India

**DYNAMATIC TECHNOLOGIES LIMITED**  
Corporate Identity Number (CIN): L72200KA1973PLC002308  
Regd. Office: JKM Plaza, Dynamatic Aeropolis, 55, KIADB Aerospace Park, Bangalore-562 149.

Phone Number: +91 80 2111 1223 / +91 80 2204 0535

Email ID: investor.relations@dynamatics.net; website: www.dynamatics.com

## NOTICE OF POSTAL BALLOT

NOTICE is hereby given pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), as amended, read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the "Act") as amended, Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR") to obtain approval of the members of Dynamatic Technologies Limited ("Company") by way of special resolution through Postal Ballot only by remote e-voting process ("e-voting") only being provided by the Company to all its members to cast their votes electronically as set forth in the Notice of Postal Ballot dated December 23, 2025.

In compliance with the above-mentioned provisions, the electronic copies of Postal Ballot Notice ("the Notice") along with the Explanatory Statement has been sent on 14<sup>th</sup> January, 2026 to those Members whose names appeared in the Register of Members/List of Beneficial Owners maintained by the Company/Depositories respectively as at close of business hours on Friday, January 9, 2026, (the "Cut-off date") and whose e-mail IDs are registered with the Company/Depositories.

In compliance with the provisions of sections 108, 110 of the Act read with the Rules, as amended and Regulation 44 of the Listing Regulations, as amended, the Company has provided the facility to the Members to exercise their votes electronically through e-voting only on the remote e-voting platform provided by Kfin Technologies Limited. The login credentials for casting votes through remote e-voting have been mentioned in the Notes part of the Notice, which has been sent to the members. Detailed procedure for casting of votes through remote e-voting has been provided in the Notice.

Members whose names appeared in the Register of Members/List of Beneficial Owners as on the cut-off date i.e., Friday, January 9, 2026, are eligible to vote on the resolutions set out in the Notice through remote e-voting only. The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent (FOR) or dissent (AGAINST) through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The e-voting facility shall be available during the following period only

Day, Date and Time of Commencement of e-voting	Monday, January 19, 2026 (09:00 AM IST)
Day, Date and Time of End of e-voting	Tuesday, February 17, 2026 (05:00 PM IST)

Mr. Pramod S M, Company Secretary in Practice (Membership No. FCS 7834 & CP 13784) Partner BMP & Co., LLP, Companies Secretaries has been appointed as the Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner. The results of voting will be announced on or before February 19, 2026. The results will also be posted on the website of the Company www.dynamatics.com, website of Kfin at <https://www.kfintech.com> website of Stock Exchanges i.e., BSE Ltd and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

Members are requested to carefully read all the notes set out in the Notice and in particular manner of casting vote through remote e-voting. Members are requested to read the instructions pertaining to e-voting provided in the Notice carefully. In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (Kfintech Website) or contact Mr. N Shiva Kumar, at [evoting@kfintech.com](mailto:evoting@kfintech.com) or call Kfintech's toll free No. 1-800-309-4001 for any further clarifications. Members holding shares in dematerialised mode are requested to register / update their email ID with their respective Depository Participant(s).

During this period, Members of the Company holding shares either in physical form or in dematerialized form, may cast their vote by remote e-voting. Members will not be able to vote after the last date of e-voting. Once the vote is cast on the resolution, the Member will not be allowed to change it subsequently or cast the vote again.

For Dynamatic Technologies Limited

Sd/-

Shivram V

Chief Legal Officer and Company Secretary

Place : Bangalore

Date : 14<sup>th</sup> January 2026

**THE MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION LIMITED, MUMBAI**  
(A Government of Maharashtra Undertaking)  
Krushiudhyog Bhavan, Aarey Milk Colony, Dinkarao Desai  
Marg, Goregaon (E), Mumbai - 65. Tel. 022-28719364  
E-mail - [agroengmaidc@gmail.com](mailto:agroengmaidc@gmail.com)

## CORRIDGUM NOTICE

E-tender for the procurement of the Digital Soil Moisture Sensor developed by ICAR, as well as the Digital Soil Testing Kit and reffiling reagent kit developed by ICAR, along with installation, AMC, and training, is being extended. The revised schedule is mentioned in the table below.

Sr No	Tender ID	Tender Title	Rev. Closing Date and Time	Rev. opening Date and Time
1)	2025_DOA_1262423_1	Procurement of Digital Soil Moisture Sensor Developed by ICAR.	22/01/2026, 17:30	27/01/2026, 14:00
2)	2025_DOA_1262448_1	Procurement of Digital Soil Testing kit & reffiling reagent kit Developed by ICAR with Installation AMC & Training.	23/01/2026, 17:30	28/01/2026, 11:00

Interested Bidders are requested to enroll & visit Maharashtra State E-tendering Portal - [www.mahatenders.gov.in](http://www.mahatenders.gov.in) for details of the tender documents. Tender document can also be seen on our website [www.maidcumbai.com](http://www.maidcumbai.com).

Sd/-  
(Suresh Sonawane)  
Dy.Gen. Manager (AE)

**Barboda Branch: Gram Panchayat Bhavan Barbodhan, Tal. Ojard, Surat District 395005, Phone: 8980026722, Email: [barboda@bankofbaroda.co.in](mailto:barboda@bankofbaroda.co.in)**

## POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property) (Under Rule-8(1) of Security Interest (Enforcement) Rules 2002.)

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 09.10.2025 calling upon the borrower/guarantor MRS ANITABAI AJAY BATWADA (BORROWER) to repay the amount mentioned in the notice being Rs. 24,38,603.57 (Rupees Twenty - Four Lakhs Thirty Eight Thousand Six Hundred Three And Paise Fifty Seven only) plus interest and other charges within 60 days from the date of receipt of the said notice. The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 6 of the Security Interest (Enforcement) Rules, 2002 on this the day of 12<sup>th</sup> day of January of the year 2026.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets. (However the below mentioned property is sold in E-Auction, therefore redeem clause is not applicable). The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount Rs. 24,38,603.57 plus interest and other charges.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
Registered Mortgage of immovable property bearing Plot no 74 (as per passing plan Ptt No 74) as per site admeasuring 50.70 sq. yds. i.e. 42.39 sq. mtrs (as per passing plan admeasuring 42.39 sq. mtrs) along with undivided proportionate share admeasuring 17.63 sq. mtrs in the land for road, C.O.P etc in the residential project which is known and named as "KAILASH RESIDENCY" and the whole project is situated on non-agriculture land bearing Revenue Survey Nos 265-266 having its Block No 33/C admeasuring 14862.00 sq. mtrs (as per village form no 7/12) and after plot validation, reconstituted plot area admeasuring about 8917.20 sq. mtrs of Village: Deladva, Sub-District: Choryasi, District: Surat in the name of Mrs. Anitabai Ajay Batwada. Boundaries are: East: Adj. Society Road, West: Adj. Plot No 58, North: Adj. Plot No 73, South: Adj. Plot No 75.

Date: 12.01.2026, Place : Surat. Authorized Officer, Bank of Baroda

## FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF [DECOLIGHT CERAMICS LIMITED]

RELEVANT PARTICULARS	
1	Name of corporate debtor Decolight Ceramics Limited
2	Date of incorporation of corporate debtor 07.12.2000
3	Authority under which corporate debtor is incorporated / registered ROC Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L26914GJ2000PLC037494
5	Address of the registered office and principal office (if any) of corporate debtor Registered office : B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642. 12.01.2026
6	Insolvency commencement date in respect of corporate debtor 11.07.2026
7	Estimated date of closure of insolvency resolution process 11.07.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional Vikash Gautamchand Jain IBBI/PA-001/1P-P00354/2017-18/10612
9	Address and e-mail of the interim resolution professional, as registered with the Board 204, Wall Street-1, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006, Gujarat, India. Email : <a href="mailto:cv.kajajain2@gmail.com">cv.kajajain2@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional VCAN Resolve IPE LLP 204, Wall Street-1, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006, Gujarat, India. Email : <a href="mailto:cirp.decoclight@gmail.com">cirp.decoclight@gmail.com</a>
11	Last date for submission of claims 26.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Decolight Ceramics Limited on 12.01.2026.

The creditors of Decolight Ceramics Limited, are hereby called upon to submit their claims with proof on or before 26.01.2026 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.  
Name of IRP : Vikash Gautamchand Jain  
Date : 15.01.2026  
Place : Ahmedabad  
IBBI Reg. No. : IBBI/PA-001/1P-P00354/2017

